

# ACT No. XVI OF 1924.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 24th September, 1924.)

An Act further to amend the Indian Post Office Act, 1898, for certain purposes.

**VI of 1898.** **W**HEREAS it is expedient further to amend the Indian Post Office Act, 1898, for certain purposes hereinafter appearing; It is hereby enacted as follows :—

1. This Act may be called the Indian Post Office (Amend- Short title. ment) Act, 1924.

**VI of 1898.** 2. Section 17 of the Indian Post Office Act, 1898 (herein- Amendment of section 17, Act VI of 1898. after referred to as the said Act), shall be re-numbered as sub-section (1) of section 17, and to that section as re-numbered the following sub-section shall be added, namely :—

“(2) Where the Governor General in Council has directed that prepayment of postage or other sums chargeable under this Act in respect of postal articles may be made by prepaying the value denoted by the impressions of stamping machines issued under his authority, the impression of any such machine shall likewise be deemed to be a stamp issued by Government for the purpose of revenue, within the meaning of the Indian

**XLV of 1860.** Penal Code”.

3. To the *Explanation* to section 27 of the said Act the Amendment of section 27, Act VI of 1898. following shall be added, namely :—

“and the impression of any stamping machine provided or authorised for the like purpose by or under the authority of the Government of such part, State or country”.

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